

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP 72/2002 in OA 152/2002

DATE OF ORDER: 3.2.2003

Umesh Kumar son of Shri Shatrughna Prasad, Aged about 38 years,
Resident of 70/164, Patel Marg, Mansarovar, Jaipur.

.... Applicant.

VERSUS

1. Shri R.N. Bhardwaj, Chief General Manager, Telecom, B.S.N.L., S.P. Marg, Jaipur.
2. Shri Arun Kumar, Principal General Manager, Telecom District, M.I. Road, Jaipur.
3. Shri Prithivipal Singh, Chief and Managing Director, B.S.N.L., Statesman House, Barakhambha Road, New Delhi.
4. Shri Vinod Vaish, Secretary, Deptt. of Telecom, Sanchay Bhavan, New Delhi.

.... Respondents.

Applicant present in person.

Mr. B.N. Sandu, Counsel for the respondents.

CORAM

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

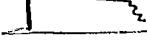
ORDER (ORAL)

This Contempt Petition has been filed for the alleged wilful disobedience of the order of this Tribunal dated 23.4.2002, passed in OA No. 152/2002.

2. The reply has been filed on behalf of the respondent contemners. The learned counsel for the respondent contemners submits that the order of the Tribunal has been fully complied with and, therefore, this Contempt Petition needs to be dismissed

The applicant, who is present in the Court, submits that although the order of the Tribunal has been complied with but the additional Bonus amount due to increased pay has not been paid to him. The learned counsel for respondent contemners assured the Tribunal that the payment, if due, will be made to the applicant within a period of one month. Noting the assurance of the learned counsel for the respondent contemners, this Contempt Petition is dismissed. Notices are discharged.


(M.L. CHAUHAN)
MEMBER (J)


(H.O. GUPTA)
MEMBER (A)